

CENTRAL ADMINISTRATIVE TRIBUNAL ::
GUWAHATI BENCH.

O.A./R.XX No. . . . 126 . . . of 1998.

DATE OF DECISION 19-12-2000.

Shri Zakir Hussain Ansari PETITIONER(S)

Sri A.Ahmed ADVOCATE FOR THE
PETITIONER(S)

VERSUS -

Union of India. RESPONDENT(S)

Sri A. Deb Roy, Sr.C.G.S.C. ADVOCATE FOR THE
RESPONDENTS

THE HON'BLE MR JUSTICE D.N.CHOWDHURY, VICE CHAIRMAN

THE HON'BLE MR M.P. SINGH, ADMINISTRATIVE MEMBER.

1. Whether Reporters of local papers may be allowed to see the judgment ?
2. To be referred to the Reporter or not ?
3. Whether their Lordships wish to see the fair copy of the judgment ?
4. Whether the judgment is to be circulated to the other Benches ?

Judgment delivered by Hon'ble Vice-Chairman.

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CENTRAL ADMINISTRATIVE TRIBUNAL, GUWAHATI BENCH.

Original Application No. 126 of 1998.

Date of Order : This the 19th Day of December, 2000.

The Hon'ble Mr Justice D.N.Chowdhury, Vice-Chairman.

The Hon'ble Mr M.P.Singh , Administrative Member.

Shri Zakir Hussain Ansari,
Son of late Mosafir Ansari,
Working as Chowkidar,
Quarter No. P-A-36,
Station Headquarter,
Narangi, Guwahati-27

. . . Applicant.

By Advocate Sri A.Ahmed.

- Versus -

1. Union of India
through the Secretary,
Ministry of Defence,
New Delhi.

2. Administrative Commandant,
Station Head Quarter-51,
Sub-Area Narangi,
Guwahati-27.

. . . Respondents.

By Advocate Sri A.Deb Roy, Sr.C.G.S.C.

ORDER

CHOWDHURY J.(V.C)


It is a case of ^a public servant who is holding the same post for the last 25 years. The applicant is a civilian employee in Defence Service and appointed in Group D post. The applicant was appointed on 1.7.1975 as Chowkidar. He is a Matriculate by qualification. Rules contemplated for promotion of Group D post to Group C which is also a non selection post. According to the respondents his case was considered for promotion but not found fit. Promotion is to be made from Group D posts, namely conservancy Sanitary Mate/Land Supervisor with 5 years regular service in the grade. The Group C posts should entirely ^{to} be filled up by ^{by} promotion, failing which by transfer, and failing both by

direct recruitment. The respondents stated that the rules are made so that persons from lower rank can be promoted to higher rank. There is no justification for withholding promotion of a person for about 20^{hr} years. On that ground^{hr} alone, we direct the respondents to consider the case of the applicant for promotion to Group C post considering his length of service and other factors so that the applicant can go to the higher rank. With this observation we allow the application directing the respondents to consider his case for promotion as expeditiously as possible, preferably within a period of 3 months from the date of receipt copy of this order.

There shall however, be no order as to costs.



(M.P.SINGH)
ADMINISTRATIVE MEMBER



(D.N.CHOWDHURY)
VICE CHAIRMAN